

ITEM NO.2

COURT NO.8

SECTION XIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA No.3/2012 in CIVIL APPEAL NO. 4410 OF 2006

STATE OF ORISSA & ANR.

Appellant (s)

VERSUS

NIRANJAN DASH & ANR.

Respondent(s)

(With appln(s) for clarification/modification of court's order and office report)

(IA No.3 is in I.A.No.2)

Date: 09/05/2013 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Appellant(s) (Nil)

For Respondent(s) Mr. Bharat Sangal,Adv.

Mr. R.R. Kumar,Adv.

Ms. S. Lama,Adv.

Ms. I. Abenla A.,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard.

Post after ensuing summer vacation, showing the name of Mr. R.S. Jena, learned counsel for the State, in the cause list.

| (Mahabir Singh)
| Court Master| (Veena Khera)
| Court Master